

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSOriginal Suite No.4/2014

STATE OF TAMIL NADU

Petitioner(s)

VERSUS

THE STATE OF KERALA

Respondent(s)

Date : 15-09-2017 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUDFor Petitioner(s) Mr. Subramonium Prasad, Sr. Adv.
Mr. G. Umapathy, Adv.
Mr. K. V. Vijayakumar, AORFor Respondent(s) Mr. Jaideep Gupta, Sr. Adv.
Mr. Mohan V. Kartaki, Adv.
Mr. G. Prakash, AOR
Mr. Jishnu M.L., Adv.
Mrs. Priyanka Prakash, Adv.
Ms. Beena Prakash, Adv.
Mr. Vijay Shankar V.L., Adv.UPON hearing the counsel the Court made the following
O R D E R

Mr. Subramonium Prasad, learned senior counsel along with Mr. G. Umapathy, learned counsel appearing for the State of Tamil Nadu and Mr. Jaideep Gupta, learned senior counsel along with Mr. Mohan V. Kartaki, learned counsel for the State of Kerala have fairly stated that both the parties shall take steps to settle this dispute. We appreciate, if, eventually, the authorities of both the States sit down, discuss and settle the dispute. For the said purpose, we grant six weeks' time.

Let the matter be listed on 27th November, 2017.(Chetan Kumar)
Court Master(Shakti Parkash Sharma)
Assistant Registrar